

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 133(ND)12**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016**

**NAME OF THE COMPANY:** M/s. Regional Airport Holding International Ltd. V/s. M/s.  
Regional Airport Holdings International Ltd.

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RITIN RAI	ADVOCATE	Petitioner	<i>Rai</i>
2.	<del>AABHANS</del> KSHETARPAL	ADVOCATE	- do -	
3.	MR. SAMRIDHI GOGIA	ADVOCATE	RESPONDENT	<i>Samridhi</i>

**ORDER**

Learned counsel for the parties are present. Learned counsel for the respondent seeks  
and is given 3 weeks' time as last chance to advance the arguments in the matter.

List on 18.10.2016.

541-

**(R.Varadharajan)**  
**Member (Judicial)**

541-

**(Maharaj Krishan Hanjura)**  
**Member (Judicial)**